## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 12/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.05.2017</u>

Name of the Company:

Thyssenkrupp Industries Solution (India) Pvt. Ltd.

V/s.

DCW Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION SIGNATURE
1. BMARGAY D. KARIA	ADVOCAYE	PETITIONER STEMM OPERATIONAL CREDITOR
2. MANAN. K. PANERI	ADVOCATE	PETITONER - ME Panell OPERATIONAL CREDITOR
3. Nandish Y. Chudgar	Alvocate	Respondent Nandich

4. Kunal J. Vyas Advocate Respondent

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Petitioner/ Operational creditor. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Kunal Vyas present for Corporate Debtor.

Learned Advocate Mr. Nandish Chudgar filed Vakalatnama for Corporate Debtor.

At request of both sides.

List the matter on 08.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 4th day of May, 2017.